PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA

SUB: TRAINING PROGRAMMEE - District and Sessions Judges - Nomination of two District and Sessions Judges to participate in the Programme on the subject of "Cyber Crime and Cyber Law Awareness" training programmee scheduled to be held from 06.03.2019 to 08.03.2019 at Central Detective Training Institute, Ramanthapur, Hyderabad - Relief Arrangements - ORDERS - ISSUED.

REF:

- 1. Letter No.1-8(5)/MHA-CAPT-JO&(P)-4/2018-2019/142, dated 11.01.2019.
- 2. High Court's letter ROC.No.46/SO/2019, dated 27.02.2019.

ORDER ROC.No. 678 /2019-B.SPL., DATED: 28.02.2019

The High Court is pleased to pass the following Orders:

The following two District and Sessions Judges mentioned in column number 2, who are nominated to participate in the Programme on the subject of "Cyber Crime and Cyber Law Awareness" scheduled to be held from 06.03.2019 to 08.03.2019 at Central Detective Training Institute, Ramanthapur, Hyderabad in the High Court's Letter 2nd read above, are hereby directed to handover charge of their post(s) to the officers mentioned in column number 3 against their names and proceed to attend the said Training Programme at Hyderabad.

SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	PRESIDING OFFICER PLACED IN FULL ADDITIONAL CHARGE IN THE ABSENCE OF OFFICER NOMINATED FOR ACADEMIC PROGRAMME
(1)	(2)	(3)
1.	SMT. S.PREMAVATHI, I Addl. District and Sessions Judge, Karimnagar.	Prl. District and Sessions Judge, Karimnagar.
2.	SMT. SUNEETHA KUNCHALA, I Addl. Metropolitan Sessions Judge, Hyderabad.	IV Addl. Metropolitan Sessions Judge, Hyderabad.

The officers mentioned in column number 3, will be incharge of the post(s) mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the above said Training Programmee from 06.03.2019 to 08.03.2019 at Central Detective Training Institute, Ramanthapur, Hyderabad.

On return from the above said Training Programmee, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

NOTE: 1. The Proceedings is placed in the High Court's Web Site http://hc.ts.nic.in. The downloaded copy from the web site is valid for relieving and reporting for the above said Training Programmee.

FAC REGISTRAR (VIGILANCE)

To:

- 1. The officers Concerned.
- 2. The Incharge Officers.
- 3. The Registrar (IT-cum-Central Project Coordinator), High Court for the State of Telangana (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
- 4. The Registrar (Inquiries), High Court for the State of Telangana.
- 5. The Director, Central Detective Training Institute, Ramanthapur, Hyderabad.
- 6. The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
- 7. The Metropolitan Sessions Judge, Hyderabad.
- 8. The Prl. District and Sessions Judge, Karimnagar.
- 9. The I Addl. Metropolitan Sessions Judge, Hyderabad.
- 10. The IV Addl. Metropolitan Sessions Judge, Hyderabad.
- 11. The I Addl. District and Sessions Judge, Karimnagar
- 12. The Pay and Accounts Officer, Hyderabad.
- 13. The District Treasury Officer, Karimnagar.

14. THE SECTION OFFICERS:

- E-Section Vigilance Cell c) b) Special Officer Section a) **B-Section** f) O.P.Cell Work Review Cell e) d) **D-Budget Section** Computer Section i) h) Accounts Section
- g) Accounts Section n) Comptj) Enquiry Cell.High Court for the state of Telangana.
- + Spare...